SIKKIM

GOVERNMENT



GAZETTE

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GOVERNMENT OF SIKKIM DEPARTMENT OF PERSONNEL, ADMINISTRATIVE REFORMS, TRAINING & PUBLIC GRIEVANCES GANGTOK-SIKKIM

No: 81/GEN/DOP

Dated:14/03/2015

NOTIFICATION

In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor of Sikkim in consultation with the High Court of Sikkim hereby makes the following rules further to amend the Sikkim Subordinate Courts' Service (Method of Recruitment and Conditions of Service) Rules, 2001, namely:-

- 1. (1). These rules may be called the Sikkim Subordinate Courts' Service (Method of Recruitment and Conditions of Service) Amendment Rules, 2015.
 - (2). They shall come into force at once.
- 2. In the Sikkim Sub-ordinate Courts' Service (Method of Recruitment and Conditions of Service) Rules, 2001, after rule 16, the following rule shall be inserted namely:-

"16A. Matters relating to seniority, leave, promotion, pension

In all the matters relating to seniority, leave, promotion, pension and other matters regarding the conditions of service for which no provision or insufficient provision has been made in these rules, the rules and orders for the time being in force and applicable to the Government Servants appointed to corresponding or comparable Civil Services and posts in connection with the affairs of the State of Sikkim, shall apply, mutatis mutandis, to the members of the establishment subject to such modifications, variations and exceptions, if any, as the High Court may from time to time specify:

Provided that the powers exercisable under the said rules and orders by the State Government or any authority not lower than the State Government shall be exercisable by the District Judge or by such person as may by general or special order be directed by the Hon'ble High Court."

By order and in the name of the Governor.

(K. K. Basnet), SCS
ADDITIONAL SECRETARY TO THE GOVERNMENT